

which has been increased to 44 hours in a week. By this increase of six and a half hours, the workers there are going to lose Rs. 750 to 1200 rupees a month. All such printing presses, the mint in Bombay, in Calcutta, i.e. the mint which is linked to a government department, have schedule of 37 1/2 hours a week. There is unrest because of the enhanced working hours. I had taken along with me Shri Raman Bhai Shah, the president of the local union affiliated to Bhartiya Mazdoor Sang and discussed with the matter with Dalbir Singh ji. He told us that some solution would be found. But till now, no solution has been found. Therefore, the workers have given a notice to go on indefinite strike from 14th August. I want the Government to give a statement on this. What has the Government done in this matter? Industrial peace should prevail there. The Government may have to face difficulties and problems if currency notes are not printed there. You may think over it.

My demand is that you should immediately start negotiations and till such time that a decision is taken you should give orders to continue to adhere to the existing work schedule of 37 1/2 hours a week. I demand that the Finance Minister should make a statement in this regard.

[English]

13.00 hrs

#### MESSAGE FROM RAJYA SABHA

SECRETARY GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

\* In accordance with the provisions of rule 127 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th August, 1992, agreed without any amendment to the Bhopal Gas Leak Disaster (Processing of Claims) Amendment Bill, 1992, which was passed by the Lok Sabha at its sitting held on 21st July, 1992.

13.01. hrs.

#### CONSTITUTION (SEVENTY SECOND AMENDMENT) BILL

Minute of Dissent to the Report of the  
Joint Committee.

[English]

SECRETARY GENERAL: Sir, I beg to lay on the Table a copy of the Minute of Dissent (Hindi and English versions) to the Report of the Joint Committee on the Constitution (Seventy-second Amendment) Bill, 1991 given by Shri Bhogendra Jha, M.P.

SHRI RAM NAIK (Bombay North) Sir, let the Minister say something about the point I raised.

(Interruptions)

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
SHANTARAM POTDUKHE): Sir, I have taken note of it and I will convey it to the hon. Minister.

SHRI A. VENKATAREDDY (Anantapur):  
Mr. Deputy Speaker, Sir, I would like to raise a matter of great seriousness on the floor of the House.

The small and marginal dealers in petroleum products have been facing several difficulties and hardships. The Dealer commission that is paid to them is very meager and it has become absolutely difficult for them to system the trade under this situation.

The dealer's commission of Rs. 0.418 per litre was fixed in 1976 when petrol was would at Rs. 5 litre. Now, even with the doubling of the cost of petrol and petroleum products the dealer commission more or less remains the same. It grossly affects the small and marginal dealers.

The was a representation from them as well as from some prominent Members of Parliament some time back for increasing